

11
15.12.2023
AGM

**In The High Court At Calcutta
Constitutional Writ Jurisdiction
Appellate Side**

W.P.A. 7047 of 2023

**Babita Sarkar
-versus
The State of West Bengal & Ors.**

**Mr. Partha Sarkar,
Mr. Abhijit Basu,
Ms. Megha Sarkar.
...For the Petitioner.**

**Mr. Lalit Mohan Mahata,
Mr. Rudranil De,
Mr. Ziaul Haque.
...For the State.**

**Mr. Srijan Nayek
Ms. Rituparna Maitra
... For the respondent no. 2.**

The petitioner seeks appointment on compassionate ground.

The predecessor-of-interest of the petitioner was serving in the Basuria Union Co-operative Agricultural Credit Society Limited.

The petitioner has failed to produce any scheme pursuant to which the application for compassionate appointment may be considered.

In the absence of a scheme, there is no scope for entertaining the application for compassionate appointment.

In view of the above, no relief can be granted to the petitioner in the instant writ petition.

The writ petition fails and is hereby dismissed.

Urgent certified photocopy of this order, if applied for, be supplied to the parties expeditiously on compliance of usual legal formalities.

(Amrita Sinha, J.)